Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding permission to use pre-printed packaging material.

Reference is drawn to notification of Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Functional Food and Novel Food) Regulations, 2016 dated 23rd December, 2016 published in the Gazette of India and subsequent direction issued vide F. No. Stds/Nutra(DCGI)/FSSAI/2017(Pt.1) dated 29th December, 2017.

2. After due consideration of representations received from various stakeholders, it has been decided to permit the FBOs to use existing labels under Proprietary food for Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Specialty Food containing plant or botanicals, Foods containing Probiotics, Foods containing Prebiotics and Novel Foods up to 30th June, 2018. However, FBOs shall comply with standards prescribed under Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Functional Food and Novel Food) Regulations, 2016.

3. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16 (5) of the Food Safety and Standards Act, 2006.

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI,
2. PS to CEO, FSSAI,
3. All Directors, FSSAI